

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2984

ANSWERED ON:18.08.2011

EMPLOYMENT TO DEPENDENTS OF RAIL VICTIMS

Lingam Shri P.;Mishra Shri Govind Prasad;Panda Shri Prabodh;Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of dependents of the victims of train accidents to whom employment has been provided by the Railways during each of the last three years and the current year;
- (b) the number of such dependents whose cases for employment have not been decided so far with the reasons for delay during the said period;
- (c) the time by which all the cases are likely to be cleared;
- (d) whether the Railways have any proposal to bring in any amendment to the existing Act for provision of jobs to a member of the family of the victims; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO.2984 BY SHRI GOVIND PRASAD MISHRA, SHRI PRABODH PANDA, SHRI G.M. SIDDESHWARA AND SHRI P. LINGAM TO BE ANSWERED IN LOK SABHA ON 18.08.2011 REGARDING EMPLOYMENT TO DEPENDENTS OF RAIL VICTIMS.

(a): During the last three years, in 103 (One hundred three) cases jobs have been provided and 9 (nine) cases of minors have been registered for providing employment on their attaining majority. Year-wise position is tabulated below:

Period	Number of dependent given employment
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2008-09 - 9

2009-10 - 26

2010-11 - 38

2011-12 - 30
(up to
16.8.2011)

(b) & (c): 43 (Forty three) cases are pending for employment on account of verification of credentials and disputed cases and employment can be given only after proper verification of claimants and settlement of disputes.

(d): There is no extant policy regarding provision of jobs to members of family of persons deceased in train accidents.

(e): Does not arise.